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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 401/2021**

UNIVERSAL CITY STUDIOS LLC AND ORS.

..... Plaintiff

Through: Ms. R.Ramya, Mr. Raghav
Goyal, Ms. Sannidhya Rao
and Ms. Mehr Sidhu,
Advocates (M: 9845057827)

versus

MYFLIXER.TO AND ORS.

..... Defendant

Through: Mr. Vikram Jetly with
Ms. Shreya Jetly, Advocates
for D-47 and 48
(M: 9811157321)

**CORAM:
SIDHARTH MATHUR (DHJS), JOINT REGISTRAR
(JUDICIAL)**

**ORDER
24.02.2023**

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List the matter for the date already fixed i.e.
13.03.2023.

In the meantime, summons be issued to defendants no
106 to 117 through all permissible modes.

**I.A.No 3791/23 (under Order I Rule 10 CPC moved by
plaintiff)**

The plaintiffs are seeking to implead additional
mirrors/links/URLs/redirects as mentioned in Para no 2
whereby the copyrighted contents of the plaintiffs are being
illegally distributed. The record suggests that similar orders
were passed earlier as well in this suit whereby such like
mirrors were impleaded. There is no reason to disbelieve the
contents of this application.



Keeping in view  overall circumstances, the application is allowed and the additional mirrors/links/URLs/redirects as mentioned in Para no 2 are impleaded as defendants no. 106 to 117.

These newly impleaded defendants shall obviously be subject to the interim directions dated 31.08.2021.

The plaintiffs have already filed the amended memorandum of parties.

**SIDHARTH MATHUR (DHJS)
JOINT REGISTRAR (JUDICIAL)**

FEBRUARY 24, 2023/PU